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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

ORIGINAL APPLICATION NO. 719/97

DATE OF ORDER : 27-1-1998.

Between :-

B. Venkataswamy

....Applicant

And

1. Union of India - rep. by
Secretary, Railway Board,
Rail Bhavan, New Delhi-110 001.
2. The Financial Advisor & Chief
Accounts Officer,
SC Rlys, Railnityam,
Sec'bad - 500 371.
3. The General Manager,
SC Rlys, Rail Nityam,
Sec'bad-500 371.

.... Respondents

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Counsel for the Applicant : Shri J. Lalitha Prasad

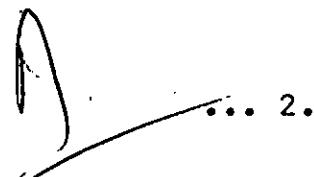
Counsel for the Respondents : Shri C. Venkata Malla Reddy, SC for Rlys

CORAM:

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (A)

(Order per Hon'ble Shri R. Rangarajan, Member (A)).

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(Order per Hon'ble Shri R.Rangarajan, Member (A)).

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Heard Sri Lalitha Prasad, counsel for the applicant and Sri C.V.Malla Reddy, counsel for the Respondents.

2. This O.A. is filed praying to call for the papers pertaining to the impugned representation dt.13-6-96 (Annexure-I to OA) and orders dt.28-2-97 (Annexure-IX to OA) and to quash the penalty and direct the respondents to issue revised pension payment order and arrange payment of the difference of (i) Commutation Value (ii) interest on D.C.R.G. (iii)dearness relief on the amount of pension withheld (iv)refund of the amount of pension of Rs.450/- per month withheld so far and consequential benefits viz. promotion to senior scale and arrears thereon etc. as the imposition of penalty and withholding of the amounts mentioned in (i) to (iv) is illegal, arbitrary and unconstitutional.

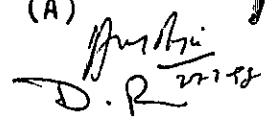
3. When the O.A. was taken up for hearing, the learned counsel for the applicant submits that he is withdrawing this O.A. for filing a fresh O.A. for the same reliefs. He requests that this O.A. may be treated as withdrawn with permission to file fresh O.A. for the same cause of action. Hence the O.A. is allowed to be dismissed as withdrawn with permission to file fresh OA for the same reliefs.

4. No order as to costs.


(R.RANGARAJAN)
Member (A)

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Dated: 27th January, 1998.
Dictated in Open Court.


D.R. Reddy

OA.719/97

Copy to:-

1. The Secretary., Railway Board, Rail Bhavan, New Delhi.
2. The Financial Advisor & Chief Accounts Officer, South Central Railway , Rail Nilayam, Secunderabad.
3. The General Manager, South Central Railway, Rail Nilayam, Secunderabad.
4. One copy to Mr. J.Lalitha Prasad, Advocate, CAT., Hyd.
5. One copy to Mr. C.V.Malla Reddy, SC for Rlys, CAT., Hyd.
6. One copy to D.R.(A), CAT., Hyd.
7. One copy duplicate.

srr

1/2/98
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TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE MR. BURANGHADAN : M(A)

THE HON'BLE MR. B. S. JAI PARAMESHWAR :
M(J)

DATED: 27/1/98

ORDER/JUDGMENT

M.A./R.A/C.A.NO.

in

C.A.NO. 719/97

ADMITTED AND INTERIM DIRECTIONS
ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

DISMISSED FOR DEFAULT

ORDERED/REJECTED

NO ORDER AS TO COSTS.

II COURT

YLKR

